

(ग) अधोध्या टेक्स्टाइल मिल्स से स्थानांतरण होने पर कर्मचारियों की तैनाती के बाद नियुक्त किये गये कुछ कर्मचारियों को निगम में निर्धारित वेतनमान दिये गये हैं। उन्हें कोई अतिरिक्त सुविधाएं नहीं दी गई है।

(घ) प्रश्न नहीं उठता।

Number of Air Hostesses in Indian Airlines belonging to S.C. and S.T.

2437. SHRI K. RAMAMURTHY: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state the number of air hostesses, Statewise, belonging to Scheduled Castes and Scheduled Tribes separately who are employed in the Indian Airlines?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTAM KAUSHIK): The requisite information is as under:

State	Number of air hostesses belonging to—	
	Scheduled Castes	Scheduled Tribes
(1) Andhra Pradesh	5	..
(2) Meghalaya	6
(3) Assam . . .	3	1
(4) West Bengal . . .	10	13
(5) Himachal Pradesh	1	1
(6) Madhya Pradesh	1	1
(7) Maharashtra	15	3
(8) Punjab . . .	2	..
(9) Tamil Nadu	2
(10) Uttar Pradesh . . .	1	..
(11) Delhi . . .	7	..
(12) Mizoram	2
(13) Gujarat . . .	2	..
(14) Karnataka . . .	1	..
	48	29

12.38 hrs.

MR. SPEAKER: Now, papers to be laid on the Table.

SHRI VASANT SATHE (Akola): Sir, what about the matter which I wanted to raise

MR. SPEAKER: Just now I have got your paper—half-an-hour back I have got your paper. I will allow you some time after the papers have been laid. But it will be a very bad precedent. Anybody can send me a paper tomorrow and want to discuss without any notice and it will create a problem. Therefore, to buy peace I will allow you. But there is nobody to answer. Only tomorrow I can allow you by giving notice to the Minister today. But if you want to raise it today, it will be a bad precedent.

(Interruptions)

MR. SPEAKER: I need not tell you. If I tell you what it is, there will be shouting from all sides and it will serve no useful purpose. I can give at least notice to the Minister. He has to answer. At least some Minister has to answer. If you don't want it, I will allow you immediately after the papers are laid on the Table. You please think about it I don't want to tell the subject of it at all.

(Interruptions)

MR. SPEAKER: Please sit down. Now, papers to be laid on the Table.

12.35 hrs.

PAPERS LAID ON THE TABLE

Review and Annual Report on the Cotton Corporation of India, Ltd., Bombay, 1975-76, Review and Annual Report on the Cashew Corporation of India Ltd., for 1975-76 and a statement.

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPE.

RATION (SHRI MOHAN DHARIA):
I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) (a) Review by the Government on the working of the Cotton Corporation of India Limited, Bombay for the year 1975-76.
- (b) Annual Report of the Cotton Corporation of India Limited, Bombay, for the year 1975-76 along with the Audited Accounts the Comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 561/77.]

- (ii) (a) Review by the Government on the working of the Cashew Corporation of India Limited New Delhi, for the year 1975-76.
- (b) Annual Report of the Cashew Corporation of India Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (1) (ii) above.

[Placed in Library. See No. LT-562/77.]

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT.

SHRI MOHAN DHARIA: I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section 17 of the Export (Quality Control and Inspection) Act, 1963:—

- (i) The Export of Pesticides and their Formulations (Inspection) Amendment Rules, 1977 published in Notification No. S. O.

1242 in Gazette of India dated the 30th April, 1977.

(ii) The Export of Cast Iron Spun pipes (Quality Control and Inspection) Rules, 1977 published in Notification No. S. O. 1270 in Gazette of India dated the 30th April, 1977.

(iii) The Export of Ceramic Sanitary Appliances (Quality Control and Inspection) Rules, 1977 published in Notification No. S. O. 1553 in Gazette of India dated the 28th May, 1977.

(iv) The Export of Inorganic Chemicals (Inspection) Amendment Rules, 1977 published in Notification No. S. O. 1888 in Gazette of India dated the 11th June, 1977.

[Placed in Library. See No. LT-563/77.]

DETAILED DEMANDS FOR GRANTS OF THE MINISTRY OF HEALTH AND FAMILY WELFARE, 1977-78

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण): प्रथम महोदय, मैं आप की अनुमति से वर्ष 1977-78 के लिये स्वास्थ्य और परिवार कल्याण मंत्रालय के अनुदानों की विस्तृत मांगों (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति सभा पटल पर रखता हूँ।

[Placed in Library. See No. LT-564/77.]

REPORTS UNDER BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) ACT AND NOTIFICATIONS UNDER INCOME-TAX ACT—

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): I beg to lay on the Table:—

(1) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—